

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:1471
ANSWERED ON:03.03.2000
DEBT RECOVERY TRIBUNALS
RAM SAGAR

Will the Minister of FINANCE be pleased to state:

- (a) whether the number of Debt Recovery Tribunals are far too less in comparison with the number of cases pending in them; and
- (b) if so, the steps taken for establishing more DRTs?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BALASUBHAB VIKHE PATH):

(a) and (b) Under the Recovery of Debts due to Banks and Financial Institutions Act, 1993, initially, 10 Debt Recovery Tribunals (DRTs) at Calcutta, Delhi, Jaipur, Bangalore, Ahmedabad, Chennai, Mumbai, Jabalpur, Guwahati and Patna and one Debt Recovery Appellate Tribunal (DRAT) at Mumbai were established. Keeping in view the workload on the existing Tribunals, Government has decided to establish 5 more additional DRTs at Hyderabad, Chandigarh, Ernakulam, Allahabad and Cuttack and 4 more additional DRATs at Chennai, Calcutta, Allahabad and Delhi. Out of these additional Tribunals, DRTs at Hyderabad and Ernakulam and DRAT at Chennai have so far been established. Establishment of remaining additional tribunals is, under process.